

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL NO(S). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 17145/2018 - EXEMPTION FROM FILING O.T.)

WITH

Crl.A. No. 1672/2022 (II)

Date : 14-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
[IN CHAMBER]For Appellant(s) Dr. Surender Singh Hooda, AOR
Mr. Shaurya Lamba, Adv.For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Perusal of the office report shows that service on respondent no.2 is not complete. Vide order dated 04.12.2023, learned counsel appearing for the appellants submitted that that the respondent no.2 has been served and is represented by learned counsel Mr. Manish Sharma and Mr. Bhupender Dalal, Advocates.

Till date, neither the vakalatnama nor the memo of appearance has been filed by the above-mentioned Advocates for respondent no.2 in this matter.

In view of these facts, three weeks' time is granted to learned counsel for the appellant to verify the above fact.

(KAVITA PAHUJA)
COURT MASTER (SH)(RENU BALA GAMBHIR)
COURT MASTER (NSH)